

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 04 OF 1999

Applicant(s) NIMBU LAL

Respondent(s) VOI & Ores-

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
<u>02-3-2000</u>	Mr. J. K. Kauslik, Counsel for the applicant. Mr. Vinit Mathur, Counsel for the respondents. Learned counsel for the respondents submits that the payment of wages of salary for the disputed period has been made to the applicant. He further submits that in view of this, the OA has become infertuous. On the other hand, learned counsel for the applicant submits that the applicant has not established contacts with him, therefore, he could^{can} not confirm whether the payment has been made to the applicant or not. But he admits that the applicant is in employment of the respondents and is being deployed as per the requirement on the ^{Group D} post. In view of this, in our opinion, the OA has become infertuous. If the payment had not been made to the applicant, he would have certainly contacted his Advocate.

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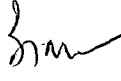
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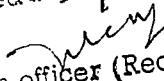
- 2 -

The OA is, therefore, dismissed
as infructuous.


Gopal Singh
Adm. Member


A. K. MISRA
Judl. Member

Part II and III destroyed
in my presence on 9.1.66
under the supervision of
section officer (I) as per
order dated 23.1.66.


Section officer (Records)